



(Please scan this QR Code to view the RHP and the Abridged Prospectus)



SFC ENVIRONMENTAL TECHNOLOGIES LIMITED (TO BE LISTED ON THE MAIN BOARD OF BSE AND NSE)

Our Company was originally incorporated as 'SFC Environmental Technologies Private Limited' at Mumbai, Maharashtra as a private limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated March 29, 2005, issued by the Registrar of Companies, Maharashtra at Mumbai. Thereafter, our Company was converted from a private limited company to a public limited company, pursuant to a resolution passed in the extraordinary general meeting of our Shareholders held on June 29, 2024 and the name of our Company was changed to 'SFC Environmental Technologies Limited' and a fresh certificate of incorporation dated August 13, 2024, was issued to our Company by the Registrar of Companies, Central Processing Centre. For further details on the changes in the name and registered office of our Company, see "History and Certain Corporate Matters" on page 342 of the red herring prospectus dated October 19, 2026 ("Red Herring Prospectus or RHP") filed with the Registrar of Companies, Mumbai - II at Navi Mumbai ("RoC").

Registered Office: The Ambience Court, Hi-Tech Business Park, 21st Floor, Sector 19-D, Plot No. 2, Vashi, Navi Mumbai, Thane 400 705, Maharashtra, India. **Corporate Office:** 2201-2202, Rupa Renaissance, D-33, Turbhe MIDC Road, TTC Industrial Area, MIDC Industrial Area, Turbhe, Navi Mumbai 400 705, Maharashtra, India
Contact Person: Shweta Deshpande, Company Secretary and Compliance Officer; **Telephone:** +91 22 4482 2717; **Email:** compliance@sfcenv.com; **Website:** www.sfcenvironment.com; **Corporate Identity Number:** U37003MH2005PLC152235

THE PROMOTERS OF OUR COMPANY ARE SANDEEP SUDHAKAR ASOLKAR, PRIYA SANDEEP ASOLKAR, PRACHITI SANDEEP ASOLKAR AND SAKETCHANDRASINGH PRATAPSINGH DHANDORIYA

NOTICE TO INVESTORS AND ADDENDUM TO THE RED HERRING PROSPECTUS AND ABRIDGED PROSPECTUS EACH DATED OCTOBER 19, 2026 ("ADDENDUM")

This Addendum is in relation to the Red Herring Prospectus ("RHP" or "Red Herring Prospectus") and the Abridged Prospectus ("Abridged Prospectus") each dated October 19, 2026, filed by the Company with the Registrar of Companies, Mumbai-II at Navi Mumbai ("RoC") and submitted thereafter with SEBI and the Stock Exchanges, in connection with the Offer. Potential investors may note the following:

- One of our Promoters, Sandeep Sudhakar Asolkar (held jointly with Priya Sandeep Asolkar) and one of our Promoter Group members, Asolkar Tradecraft Private Limited have, pursuant to separate share purchase agreements, dated October 21, 2026, October 22, 2026 and October 23, 2026, entered into with the respective transferees set out in the table below, transferred an aggregate of 2,757,579 Equity Shares of face value ₹2 each, representing 2.95% of the pre-Offer paid-up Equity Share capital of our Company (the "Sale Shares") at a price of ₹330.00 per Equity Share aggregating to ₹910.00 million, as set out below:

S. No.	Nature of Transaction	Name of Transferor	Name of the Transferee	Date of transfer	Whether transferee is connected, in any manner, with the Company, the Promoters, members of the Promoter Group, the Directors, the Key Managerial Personnel, the Subsidiaries, and Group Companies and their respective directors and key managerial personnel*	Number of Equity Shares of face value of ₹2 each transferred	Percentage of pre-Offer share capital of the Company (%)	Transfer Price per Sale Share (₹)	Total consideration (in ₹ million)
1.	Secondary transfer	Asolkar Tradecraft Private Limited	Abakus Flexi Edge Fund - I	October 22, 2026	No	623,637	0.67%	330.00	205.80
2.	Secondary transfer	Asolkar Tradecraft Private Limited	Abakus Growth Fund - Open Ended	October 22, 2026	No	740,000	0.79%	330.00	244.20
3.	Secondary transfer	Asolkar Tradecraft Private Limited	Carnelian Asset Management & Advisors Private Limited	October 22, 2026	No	696,970	0.75%	330.00	230.00
Sub-total (A)						2,060,607	2.21%		680.00
1.	Secondary transfer	Sandeep Sudhakar Asolkar (held jointly with Priya Sandeep Asolkar)	Neo Prime Fund	October 23, 2026	No	303,031	0.32%	330.00	100.00
2.	Secondary transfer	Sandeep Sudhakar Asolkar (held jointly with Priya Sandeep Asolkar)	Nabs Equity	October 23, 2026	No	90,910	0.10%	330.00	30.00
3.	Secondary transfer	Sandeep Sudhakar Asolkar (held jointly with Priya Sandeep Asolkar)	IIFL Late-Stage Private Equity Fund	October 23, 2026	No	303,031	0.32%	330.00	100.00
Sub-total (B)						696,972	0.75%		230.00
Total (A+B)						2,757,579	2.95%		910.00

* For the purpose of this confirmation, 'connected with' is deemed to mean that (a) there are common directorships or common key managerial personnel; and/or (b) there is more than 1% equity investment interest.

- Please note that the Sale Shares do not form part of the Equity Shares proposed to be offered for sale by Sandeep Sudhakar Asolkar (held jointly with Priya Sandeep Asolkar) in the Offer for Sale. Further, the Sale Shares shall be subject to lock-in in accordance with Regulation 17 of the SEBI ICDR Regulations in the hands of the transferees.

- As a result of the transfer of the Sale Shares, set out below is the shareholding of Sandeep Sudhakar Asolkar (held jointly with Priya Sandeep Asolkar) and Asolkar Tradecraft Private Limited prior to and after the transfer of Sale Shares:

Name of the Shareholder	Number of Equity Shares held prior to the transfer of Sale Shares	Percentage of share capital, prior to the transfer of Sale Shares (%)	Number of Equity Shares held after the transfer of Sale Shares	Percentage of pre-Offer share capital of the Company after the transfer of Sale Shares (%)
Sandeep Sudhakar Asolkar (held jointly with Priya Sandeep Asolkar)	18,085,470	19.36%	17,388,498	18.61%
Asolkar Tradecraft Private Limited	4,978,320	5.33%	2,917,713	3.12%

- The Red Herring Prospectus and the Abridged Prospectus stand amended and updated to the extent stated hereinabove and the Red Herring Prospectus, Abridged Prospectus as well as all the Offer related material shall be read in conjunction with this Addendum. Please note that this Addendum does not reflect all the changes that have occurred between the date of filing of the Red Herring Prospectus and the date hereof and accordingly does not include all the changes and/or updates that will be included in the Prospectus. The information in this Addendum supersedes the information provided in the Red Herring Prospectus and the Abridged Prospectus to the extent inconsistent with the information in the Red Herring Prospectus and the Abridged Prospectus. Please note that the relevant disclosures in the Red Herring Prospectus shall be suitably revised to reflect the developments indicated in this Addendum, in all relevant sections, as may be applicable, in the Prospectus, as and when it is filed with the RoC and subsequently with the SEBI and the Stock Exchanges.

- Investors should read this Addendum along with the Red Herring Prospectus (filed with the RoC and subsequently with the SEBI and the Stock Exchanges) before making an investment decision with respect to the Offer.

Addendum to RHP and Abridged Prospectus

As a result of the transfer of Sale Shares, certain disclosures in relation to Sandeep Sudhakar Asolkar (held jointly with Priya Sandeep Asolkar) and Asolkar Tradecraft Private Limited stand updated and be read in the following manner, across the RHP and Abridged Prospectus, as follows:

- The disclosure in the section "Risk Factors - The average cost of acquisition of Equity Shares for our Selling Shareholders may be lower than the Offer Price" on page 87 of the RHP stands modified as below:**

The average cost of acquisition of Equity Shares for our Selling Shareholders may be lower than the Offer Price. The details of the average cost of acquisition of Equity Shares held by our Selling Shareholders as at the date of this Addendum is set out below:

Name	Type of Selling Shareholder	Number of Equity Shares held	Average Cost of Acquisition per Equity Share (in ₹)
Sandeep Sudhakar Asolkar jointly with Priya Sandeep Asolkar	Promoter Selling Shareholder	17,388,498	36.72
Saketchandrasingh Pratapsingh Dhandoriya	Promoter Selling Shareholder	8,434,125	36.72
Jayshree Harit Shah jointly with Harit Pragji Shah	Other Selling Shareholder	468,750	42.85
Sandeep Sambhaji Parab	Other Selling Shareholder	4,592,715	36.72
Rajesh Kesavan Nambisan	Other Selling Shareholder	4,592,715	36.72
Kumaraguru Madurakavi	Other Selling Shareholder	4,592,715	36.72
Sarvesh Kumar Garg	Other Selling Shareholder	5,527,215	36.72
Veera Satyanarayana Yannamani	Other Selling Shareholder	2,143,860	36.72
Hardik Suresh Matalia	Other Selling Shareholder	36,750	36.72

Note: As certified by H H Dedhia & Associates, pursuant to their certificate dated October 23, 2026.

- The disclosure in the section "Capital Structure - 6. Details of Shareholding of our Promoters and members of our Promoter Group in the Company - (i) Equity Shareholding of the Promoters" on page 150 of the RHP stands modified as below:**

As on the date of this Addendum, our Promoters collectively hold 39,322,623 Equity Shares, equivalent to 42.10% of the issued, subscribed and paid-up Equity Share capital of our Company, as set forth in the table below:

S. No.	Name of the Promoter ^a	Pre-Offer Equity Share Capital		Post-Offer Equity Share Capital ^a	
		No. of Equity Shares	% of total Shareholding	No. of Equity Shares	% of total Shareholding
1.	Sandeep Sudhakar Asolkar	13,500,000	14.45%	13,500,000	14.45%
2.	Sandeep Sudhakar Asolkar (held jointly with Priya Sandeep Asolkar)	17,388,498	18.61%	17,388,498	18.61%
3.	Saketchandrasingh Pratapsingh Dhandoriya	8,434,125	9.03%	8,434,125	9.03%
Total		39,322,623	42.10%	39,322,623	42.10%

* Subject to finalisation of Basis of Allotment

^a Prachiti Sandeep Asolkar does not hold any Equity Shares as on the date of this Addendum.

- The disclosure in the section "Capital Structure - 6. Details of Shareholding of our Promoters and members of our Promoter Group in the Company - (iii) Build-up of the Promoters, members of Promoter Group and Selling Shareholders shareholding in our Company" on page 150 of the RHP stands modified with respect to Sandeep Sudhakar Asolkar (held jointly with Priya Sandeep Asolkar) and Asolkar Tradecraft Private Limited as below:**

A) The build-up of the Equity Shareholding of our Promoters and members of Promoter Group since the incorporation of our Company is set forth in the table below:

Date of Allotment / Transfer / Transmission	Nature of transaction	No. of equity shares	Face value per equity share (₹)	Issue Price / Transfer Price per equity share (₹)	Percentage of pre-Offer equity share capital	Percentage of post-Offer equity share capital
(i) Promoters						
(B) Sandeep Sudhakar Asolkar (held jointly with Priya Sandeep Asolkar) ^a						
July 24, 2023	Allotment pursuant to the Scheme of Amalgamation*	1,205,698	10	-	6.45%	6.45%
Pursuant to resolutions dated August 14, 2024 and September 5, 2024 passed by our Board and the Shareholders, our Company has sub-divided its equity shares of face value of ₹10 each to Equity Shares of face value of ₹2 each. Accordingly, the issued and paid-up equity share capital held by Sandeep Sudhakar Asolkar (jointly with Priya Sandeep Asolkar) was sub-divided from 1,205,698 equity shares of ₹10 each to 6,028,490 Equity Shares of ₹2 each.						
September 5, 2024	Bonus issue in ratio of two Equity Shares for every one Equity Share held	12,056,980	2	-	12.91%	12.91%
October 23, 2026	Transfer of Equity Shares to Neo Prime Fund	(303,031)	2	330.00	(0.32)%	(0.32)%
October 23, 2026	Transfer of Equity Shares to Nabs Equity	(90,910)	2	330.00	(0.10)%	(0.10)%
October 23, 2026	Transfer of Equity Shares to IIFL Late-Stage Private Equity Fund	(303,031)	2	330.00	(0.32)%	(0.32)%
Sub-total (B)		17,388,498			18.61%	18.61%

^a Also, a Promoter Selling Shareholder.

* For further details on the Scheme of Amalgamation, see "History and Certain Corporate Matters— Mergers or amalgamations" on page 348 of the Red Herring Prospectus.

(ii) Members of Promoter Group						
(A) Asolkar Tradecraft Private Limited						
April 30, 2024	Transfer of equity shares by Aparna Vivek Kapoor.	331,888	10	1,125	1.78%	1.78%
Pursuant to resolutions dated August 14, 2024 and September 5, 2024 passed by our Board and the Shareholders, our Company has sub-divided its equity shares of face value of ₹10 each to Equity Shares of face value of ₹2 each. Accordingly, the issued and paid-up equity share capital held by Asolkar Tradecraft Private Limited was sub-divided from 331,888 equity shares of ₹10 each to 1,659,440 Equity Shares of ₹2 each.						
September 5, 2024	Bonus issue in ratio of two Equity Shares for every one Equity Share held	3,318,880	2	-	3.55%	3.55%
October 22, 2026	Transfer of equity shares to Abakus Flexi Edge Fund - I	(623,637)	2	330.00	(0.67)%	(0.67)%
October 22, 2026	Transfer of equity shares to Abakus Growth Fund - Open Ended	(740,000)	2	330.00	(0.79)%	(0.79)%
October 22, 2026	Transfer of equity shares to Carnelian Asset Management & Advisors Private Limited	(696,970)	2	330.00	(0.75)%	(0.75)%
Sub-total (A)		2,917,713			3.12%	3.12%

- The disclosure in the section "Capital Structure - 6. Details of Shareholding of our Promoters and members of our Promoter Group in the Company - (v) Equity Shareholding of the Promoter Group" on page 155 of the RHP stands modified as below:**

As on the date of this Addendum, the members of our Promoter Group (other than our Promoters) collectively hold 2,931,213 Equity Shares, equivalent to 3.14% of the issued, subscribed and paid-up Equity Share capital of our Company, as set forth in the table below:

S. No.	Name of the Shareholder	Pre-Offer Equity Share Capital		Post-Offer Equity Share Capital ^a	
		No. of Equity Shares	% of total Shareholding	No. of Equity Shares	% of total Shareholding
1.	Asolkar Tradecraft Private Limited	2,917,713 ^a	3.12%	2,917,713	3.12%
2.	Bhushan Raju Naik	13,500	0.01%	13,500	0.01%
Total		2,931,213	3.14%	2,931,213	3.14%

* Subject to finalisation of Basis of Allotment

^a The Equity Shares held have been pledged in favour of Tata Capital Limited as a security for a term loan facility availed by Asolkar Tradecraft Private Limited pursuant to a specific agreement for loan against securities dated May 20, 2026.

- The disclosure in the section "Capital Structure - 6. Details of Shareholding of our Promoters and members of our Promoter Group in the Company - para (vi)" on page 155 of the RHP stands modified as:** Except as stated in this Addendum, none of the members of the Promoter Group, the Promoters, the Directors of our Company, nor any of their respective relatives have purchased or sold any securities of our Company during the period of six months immediately preceding the date of this Addendum.

- The disclosure in the section "Capital Structure - 6. Details of Shareholding of our Promoters and members of our Promoter Group in the Company - (viii) Weighted average cost of acquisition of all shares transacted in the one year and three years preceding the date of this Red Herring Prospectus" on page 155 of the RHP and para 9 on page 13 of Abridged Prospectus stands modified as below:**

Period	Weighted average cost of acquisition per Equity Share (in ₹) ^a	Cap Price (₹330) is 'x' times the weighted average cost of acquisition ^a	Range of acquisition price per Equity Share: lowest price - highest price (in ₹) ^a
Last one year preceding the date of this Addendum	308.78	1.07	Nil - 343.00
Last three years preceding the date of this Addendum	37.82	8.73	Nil - 555.00 ^a

^a As certified by M/s H H Dedhia & Associates, Chartered Accountants by way of their certificate dated October 23, 2026.

^a Pursuant to a resolution of our Board passed in their meeting held on August 14, 2024 and a resolution of our Shareholders passed in their annual general meeting held on September 5, 2024, each fully paid-up equity share of our Company of face value ₹10 was subdivided into 5 Equity Shares of ₹2 each. The impact of the subdivision has been considered in the calculation weighted average cost of acquisition per Equity Share and range of acquisition price.

Note: The above has been updated basis the Price Band advertisement dated October 19, 2026, published by our Company and has been computed based on the Equity Shares acquired / allotted / purchased (including acquisition pursuant to transfer and gifts) involving promoter / promoter group / selling shareholders, shareholders with special rights and other public shareholders (to the extent information available to the Company).

- The disclosure in the section "Capital Structure - 6. Details of Shareholding of our Promoters and members of our Promoter Group in the Company - (ix) Pre-Offer shareholding as on the date of this Red Herring Prospectus and post-Offer shareholding as at Allotment of our Promoters, Promoter Group, additional top 10 Shareholders and other public shareholders" on page 156 of the RHP and para 5 on page 7 of the Abridged Prospectus stands modified as below:**

The aggregate pre-Offer shareholding as on the date of this Addendum and post-Offer shareholding as at Allotment of our Promoters, the members of our Promoter Group (other than our Promoters), additional top 10 Shareholders and other public shareholders, as a percentage of the pre-Offer and post-Offer paid-up Equity Share capital of our Company is set out below:

S. No.	Name of Shareholder	Pre-Offer shareholding as on the date of this Addendum ^a		Post-Offer shareholding as at Allotment ^{a*}			
		Number of Equity Shares of face value of ₹2 each	% of total pre-Offer paid-up Equity Share capital on a fully diluted basis	At the lower end of the Price Band (₹313)		At the upper end of the Price Band (₹330)	
		Number of Equity Shares of face value of ₹2 held	% of the total post-Offer paid-up Equity Share capital on a fully diluted basis			Number of Equity Shares of face value of ₹2 held	% of the total post-Offer paid-up Equity Share capital on a fully diluted basis
	Promoters						
1.	Sandeep Sudhakar Asolkar	13,500,000	14.45%	13,500,000	13.75%	13,500,000	13.78%
2.	Sandeep Sudhakar Asolkar (held jointly with Priya Sandeep Asolkar)	17,388,498	18.61%	16,454,498	16.76%	16,454,498	16.80%
3.	Saketchandrasingh Pratapsingh Dhandoriya	8,434,125	9.03%	4,698,125	4.78%	4,698,125	4.80%
	Sub-total (A)	39,322,623	42.10%	34,652,623	35.29%	34,652,623	35.38%
	Promoter Group (other than our Promoters)						
1.	Asolkar Tradecraft Private Limited	2,917,713	3.12%	2,917,713	2.97%	2,917,713	2.98%
2.	Bhushan Raju Naik	13,500	0.01%	13,500	0.01%	13,500	0.01%
	Sub-total (B)	2,931,213	3.14%	2,931,213	2.98%	2,931,213	2.99%
	Additional top 10 Shareholders						
1.	Jaya Chandrakant Gogri (held jointly with Chandrakant Vallabhaji Gogri and Hetal Gogri Gala)	5,749,350	6.15%	5,749,350	5.85%	5,749,350	5.87%
2.	Sarvesh Kumar Garg	5,527,215	5.92%	1,962,215	2.00%	1,962,215	2.00%
3.	Kumaraguru Madurakavi	4,592,715	4.92%	2,456,715	2.50%	2,456,715	2.51%
4.	Rajesh Kesavan Nambisan	4,592,715	4.92%	2,456,715	2.50%	2,456,715	2.51%
5.	Sandeep Sambhaji Parab	4,592,715	4.92%	2,456,715	2.50%	2,456,715	2.51%
6.	Aakansha Unichem LLP	2,455,000	2.63%	2,455,000	2.50%	2,455,000	2.51%
7.	Veera Venkata Satyanarayana Yannamani	2,143,860	2.30%	1,210,860	1.23%	1,210,860	1.24%
8.	Jyoti Subodh Sapre	1,861,747	1.99%	1,861,747	1.90%	1,861,747	1.90%
9.	Dhanvallah Ventures Fund - Scheme I	1,395,195	1.49%	1,395,195	1.42%	1,395,195	1.42%
10.	Chandrakant Vallabhaji Gogri (held jointly with Jaya Chandrakant Gogri)	850,875	0.91%	850,875	0.87%	850,875	0.87%
	Sub-total (C)	33,761,387	36.14%	22,855,387	23.27%	22,855,387	23.33%
	Other public shareholders						
1.	-**	17,396,047	18.62%	37,764,379	38.46%	37,517,501	38.30%
	Sub-total (D)	17,396,047	18.62%	37,764,379	38.46%	37,517,501	38.30%
	Total (A + B + C + D)	93,411,270	100.00%	98,203,602	100.00%	97,956,724	100.00%

* Subject to finalization of Basis of Allotment

** Based on the information available with the Company, as on the date of this Addendum, our Company has 213 public shareholders.

^a Based on the beneficiary position dated October 22, 2026 and have been further updated with the information available with the Company as of the date of this Addendum.

Note: Assuming full subscription in the Offer (fresh issue and offer for sale) and considering Equity Shares resulting upon exercise of vested options under the ESOP Schemes, if any. The post-offer shareholding details as at Allotment will be based on the actual subscription and the Offer Price and updated in the Prospectus, subject to finalization of the Basis of Allotment. Further the above has been updated basis the Price Band advertisement dated October 19, 2026, published by the Company.

- The disclosure in the section "Capital Structure - 6. Details of Shareholding of our Promoters and members of our Promoter Group in the Company - (xi) Weighted average cost of acquisition at which Equity Shares were acquired by our Promoters and the Selling Shareholders as on the date of this Red Herring Prospectus and in the one year preceding the date of this Red Herring Prospectus" on page 158 of the RHP and para 9 on page 11 of the Abridged Prospectus stands modified as below:**

The weighted average cost of acquisition at which Equity Shares were acquired by our Promoters and the Selling Shareholders as on the date of this Addendum and in the one year preceding the date of this Addendum is set forth below:

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Sr. No.	Name of transferor	Name of transferee	Type of transaction	Number of equity shares post effect of sub-division of ₹2 each	Date of transfer	Nature of specified security	Nature of consideration	Transfer price per equity shares (₹) (adjusted for split) of face value of ₹2 each	Total consideration (in ₹ million)
4.	Sandeep Sudhakar Asolkar (held jointly with Priya Sandeep Asolkar)	Neo Prime Fund	Purchase of Equity Shares	303,031	October 23, 2026	Equity Shares	Cash	330.00	100.00
5.	Sandeep Sudhakar Asolkar (held jointly with Priya Sandeep Asolkar)	Nabs Equity	Purchase of Equity Shares	90,910	October 23, 2026	Equity Shares	Cash	330.00	30.00
6.	Sandeep Sudhakar Asolkar (held jointly with Priya Sandeep Asolkar)	IIFL Late-Stage Private Equity Fund	Purchase of Equity Shares	303,031	October 23, 2026	Equity Shares	Cash	330.00	100.00
Total				2,757,579					910.00
Weighted average cost of acquisition ("WACA") for secondary transactions (₹ per Equity Share)									330.00

As certified by M/s H H Dedhia & Associates, Chartered Accountants, pursuant to their certificate dated October 23, 2026.

11. The extract of the disclosure in the section titled “Basis for Offer Price – The Floor Price and Cap Price vis-à-vis Weighted Average Cost of Acquisition based on past allotment(s) / secondary transaction(s)” on page 201 of the RHP stands modified as below:

Based on the disclosures in (a), (b) and (c) above, the weighted average cost of acquisition of the Equity Shares compared with the Floor Price and the Cap Price is set forth below:

Past transactions	Weighted average cost of acquisition per Equity Share (in ₹)	Comparison with Floor Price (₹313)	Comparison with Cap Price (₹330)
Weighted average cost of acquisition of primary issuances as set out in (a) above	Not Applicable	Not Applicable	Not Applicable
Weighted average cost of acquisition of secondary issuances as set out in (b) above	Not Applicable	Not Applicable	Not Applicable
In case there are no such transactions to report to under (a) and (b) above, the following are the details as per (c) above basis the last five primary or secondary transactions (secondary transactions where the Promoters, members of the Promoter Group, Promoter Selling Shareholder or Shareholder(s) having the right to nominate Director(s) on our Board, are a party to the transaction), not older than three years prior to the date of this Addendum irrespective of the size of transactions:			
- Based on primary transactions	Nil	Not Applicable	Not Applicable
- Based on secondary transactions	330.00	0.95 times	1.00 times

As certified by M/s H H Dedhia & Associates, Chartered Accountants, by way of their certificate dated October 23, 2026.

BOOK RUNNING LEAD MANAGERS			REGISTRAR TO THE OFFER	COMPANY SECRETARY AND COMPLIANCE OFFICER
 IIFL CAPITAL IIFL Capital Services Limited (formerly known as IIFL Securities Limited) 24 th Floor, One Lodha Place, Senapati Bapat Marg, Lower Parel (W), Mumbai 400 013, Maharashtra, India Telephone: +91 22 4646 4728 E-mail: sfc.ipo@iiflcap.com Investor Grievance E-mail: ig.ib@iiflcap.com Website: www.iiflcapital.com Contact Person: Yogesh Malpani / Pawan Kumar Jain SEBI Registration No.: INM000010940	 JM Financial JM Financial Limited 7 th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai 400 025, Maharashtra, India Telephone: + 91 22 6630 3030 E-mail: sfc.ipo@jmfl.com Investor Grievance E-mail: grievance.ibd@jmfl.com Website: www.jmfl.com Contact Person: Prachee Dhuri SEBI Registration No.: INM000010361	 nuvama Nuvama Wealth Management Limited 801 - 804, Wing A, Building No 3, Inspire BKC, G Block, Bandra Kurla Complex, Bandra East, Mumbai 400 051, Maharashtra, India Telephone: +91 22 4009 4400 E-mail: sfc.ipo@nuvama.com Investor Grievance E-mail: customerservice.mb@nuvama.com Website: www.nuvama.com Contact Person: Pari Vaya SEBI Registration No: INM000013004	 MUFG Intime MUFG Intime India Private Limited (formerly Link Intime India Private Limited) C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai 400 083, Maharashtra, India Telephone: +91 8108114949 E-mail: sfcenvironmental.ipo@in.mpms.mufg.com Investor Grievance E-mail: sfcenvironmental.ipo@in.mpms.mufg.com Website: www.in.mpms.mufg.com Contact Person: Shanti Gopalkrishnan SEBI Registration No: INR000004058	Shweta Deshpande SFC ENVIRONMENTAL TECHNOLOGIES LIMITED 2201-2202, Rupa Renaissance, D-33, Turbhe MIDC Road TTC Industrial Area, MIDC Industrial Area Turbhe, Navi Mumbai 400 705 Maharashtra, India Telephone: +91 22 4482 2717 Email: compliance@sfcenv.com Website: www.sfcenvironment.com Bidders may contact the Company Secretary and Compliance Officer, the BRLMs or the Registrar to the Offer in case of any pre-Offer or post-Offer related grievances, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all Offer-related queries and for redressal of complaints, investors may also write to the BRLMs.

This Addendum shall be available on the website of SEBI at www.sebi.gov.in, the website of Stock Exchanges at www.nseindia.com and www.bseindia.com, the website of our Company at www.sfcenvironment.com and the websites of the Book Running Lead Managers, namely, IIFL Capital Services Limited (formerly known as IIFL Securities Limited) at www.iiflcapital.com; JM Financial Limited at www.jmfl.com and Nuvama Wealth Management Limited at www.nuvama.com. All capitalised terms used in this Addendum shall, unless the context otherwise requires, have the meanings ascribed to them in the Red Herring Prospectus.

For **SFC ENVIRONMENTAL TECHNOLOGIES LIMITED**

On behalf of the Board of Directors

Sd/-

Shweta Deshpande

Company Secretary and Compliance Officer

Place: Navi Mumbai, Thane, Maharashtra

Date: October 23, 2026

SFC ENVIRONMENTAL TECHNOLOGIES LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed a RHP dated October 19, 2026 with the RoC and thereafter with SEBI and the Stock Exchanges. The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLMs i.e., IIFL Capital Services Limited (formerly known as IIFL Securities Limited) at www.iiflcapital.com; JM Financial Limited at www.jmfl.com and Nuvama Wealth Management Limited at www.nuvama.com, the website of the BSE at www.bseindia.com and the website of the NSE at www.nseindia.com and the website of the Company at www.sfcenvironment.com. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section “Risk Factors” beginning on page 28 of the RHP. Potential investors should not rely on the DRHP for making any investment decision and must rely on their own examination of our Company and the Offer.

The Equity Shares offered in the Offer have not been and will not be registered under the United States Securities Act of 1933, as amended (the “**U.S. Securities Act**”), or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside of the United States in “offshore transactions” as defined in and in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where such offers and sales are made.